

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 3 JAN 1995

Review APPLICATION NO: 101/94 in OA.NO.317 of 1994.

APPLICANTS:-

Sri.G.Venkatarayappa, Bangalore.
V/S.

RESPONDENTS:- Secretary, Ministry of Railways, NDelhi & Others.

To

1. Sri.M.S.Anandaramu, Advocate,
No.27,First Main,First Floor,
Chandrashekhar Complex,
Gandhinagar, Bangalore-560009.
2. Sri.A.N.Venugopala Gowda,
Advocate, No.8/2,Upstairs,
Rastriyavidhyalaya Road,
Bangalore-560 004.

Received COPY

Am

3/1/95

(Vishwanath Park)
(for M. S. Anandaramu
Advocate)

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 22-12-1994.

Issued on

3/01/95

AP

O/C *Ambedkar*

*Am** DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

R.A. No. 101/94

THURSDAY THIS THE TWENTY SECOND DAY OF DECEMBER 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

G. Venkatarayappa,
Aged about 64 years,
Clerk Grade-I, Office of the
Deputy Financial Adviser and
Chief Accounts Officer,
Southern Railway,
Cantonment, Bangalore
[now retired from service] and
R/a No.U.19/W.63, I Stage,
5th Cross, Okalipram,
Bangalore-21.

... Applicant

[By Advocate Shri M.S. Ananda Ramu]

v.

1. The Union of India
rep. by its Secretary,
Ministry of Railways,
New Delhi.
2. The General Manager,
Southern Railways,
Park Town, Madras.
3. The Financial Advisor and
Chief Accounts Officer,
Southern Railway,
Park Town, Madras-3.
4. The Dy. Financial Advisor,
and Chief Accounts Officer,
[Construction], 18, Millers
Road, Bangalore-2.

... Respondents

[By Advocate Shri A.N. Venugopal
Standing Counsel for Railways]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Having heard this application through and through we find that we cannot may be do anything more than modifying the operative portion of our order made



while disposing of O.A. No.317/94 decided on 15.9.1994.

As a matter of fact this application is filed seeking a review of that order but we may straight away say that we do not propose to review that order but instead acceding to the submission made on behalf of the applicant that he finds it difficult to comply with the directions issued earlier asking him to furnish a bank guarantee to the satisfaction of the authorities, so that all the moneys due to him and outstanding can be paid to him. We only modify the said direction as a matter of fact was made pursuant to the consent given by the applicant himself but now we are told that he is not in a position to furnish the bank guarantee and that instead he would furnish some immoveable property security along with an indemnity bond supported by a surety. In the circumstance we deem it proper to direct the applicant to furnish, instead of the bank guarantee as ordered earlier, security of immoveable property by deposit of title deeds supported by a personal bond undertaking to indemnify the department and a surety in a like sum. With these directions made anew, we dismiss this Review Application.

2. Shri Ananda Ramu for the applicant is somewhat apprehensive about the time the department may take to make payment of money dues to his client even after the applicant complying with such directions. Shri A.N. Venugopal for the Railways seeks to allay his fears and says that the moment the applicant complies



with the directions now made, the Railway Administra-
tion will make the necessary payments.

Sd/-
[Signature]
MEMBER [A]

Sd/-
[Signature]
VICE-CHAIRMAN

bsv



TRUE COPY

[Signature]
Section Officer *21/1/95*
Central Administrative Tribunal
Bangalore Bench
Bangalore